

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,**

**AT NEW DELHI, BENCH- VI**

**COMPANY PETITION NO. (IB)-1125/ND/2019**

**I.A. No. \_\_\_\_\_/2020**

**IN THE MATTER OF:**

**M/S SANTOSH ASSOCIATES**

**..... OPERATIONAL CREDITOR/APPLICANT**

**VERSUS**

**PARAMEX TRANSFORMERS LIMITED**

**.....CORPORATE DEBTOR /RESPONDENT**

**INDEX**

<b>SR. NO.</b>	<b>PARTICULARS</b>	<b>ANNEXURE</b>	<b>PAGE NO.</b>
1.	Submission of Status Report by Mr. Rajeev Lochan, Interim Resolution Professional, in respect of (i) List of Creditors under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (ii) Constitution of Committee of Creditors under section 21(1) of Insolvency and Bankruptcy Code, 2016 read with Regulation 17(1) of IBBI Insolvency Resolution Process for Corporate		1-8



	Persons) Regulation, 2016 along with an Affidavit.		
2.	Copy of Order of Hon'ble status NCLT dated 17.06.2020	1	9-11
3.	Copies of Public Announcement made on the 23 <sup>rd</sup> June, 2020 in "Financial Express" (English Edition) and in "Jansatta" (Hindi Edition) of Delhi.	2 (Colly)	12-13
4.	A List of Creditors	3	14-15
5.	Report confirming the Constitution of Committee of Creditors.	4	16



**RAJEEV LOCHAN**

**IBBI Regn. IBBI/IPA-002/IP-N00606/2018-19/11885**

**Insolvency Professional & Valuer**

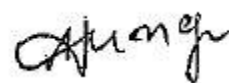
**Interim Resolution Professional of**

**M/s Paramex Transformers Limited**

**Email-ID: [ip.paramex@gmail.com](mailto:ip.paramex@gmail.com)**

**Mobile No. 9818034467**

Through



**ASHOK KUMAR JUNEJA**

**(LL.B, FCS, ACMA, DBF, ADICA, M. COM)**

**Mantrah Law House LLP**

**Founder & Managing Partner**

**Office: - 1203-1205, Vijaya Building,**

**17 Barakhamba Road,**

**Connaught Place, New Delhi-110001**

**Phones: - (0091) 11-41563467**

**Mobile: 9810532462**

**Email id: ashokjuneja@gmail.com**

**Place: New Delhi**

**Date: 06.08.2020**

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,**

**AT NEW DELHI, BENCH- VI**

**COMPANY PETITION NO. (IB)-1125/ND/2019**

**I.A. No. \_\_\_\_\_/2020**

**IN THE MATTER OF:**

**M/S SANTOSH ASSOCIATES**

**..... OPERATIONAL CREDITOR/APPLICANT**

**VERSUS**

**PARAMEX TRANSFORMERS LIMITED**

**.....CORPORATE DEBTOR /RESPONDENT**

**SUBMISSION OF STATUS REPORT BY MR. RAJEEV LOCHAN,**  
**INTERIM RESOLUTION PROFESSIONAL, IN RESPECT OF (I)**  
**LIST OF CREDITORS UNDER REGULATION 13(2)(D) OF IBBI**  
**(INSOLVENCY RESOLUTION PROCESS FOR CORPORATE**  
**PERSONS) REGULATIONS, 2016 (II) CONSTITUTION OF**  
**COMMITTEE OF CREDITORS UNDER SECTION 21(1) OF**  
**INSOLVENCY AND BANKRUPTCY CODE, 2016 READ WITH**  
**REGULATION 17(1) OF IBBI INSOLVENCY RESOLUTION**  
**PROCESS FOR CORPORATE PERSONS) REGULATION, 2016.**



## **MOST RESPECTFULLY SHOWETH**

- 1.** That an application has been filed by M/s Santosh Associates (“hereinafter referred to as Operational Creditor”), under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 for initiating the Corporate Insolvency Resolution Process (CIRP) against M/s. Paramex Transformers Limited (hereinafter referred to as the “Corporate Debtor”) and the application was admitted by the Hon’ble National Company Law Tribunal, Bench- VI, New Delhi (hereinafter referred to as the “Hon’ble Bench”) vide Order dated 26<sup>th</sup> November, 2019 wherein, Hon’ble National Company Law Tribunal appointed Ms. Pooja Bahry, as Interim Resolution Professional and was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016.
- 2.** That Ms. Pooja Bahry did not receive intimation regarding her appointment as Interim Resolution Professional either from the Registry or the Operational Creditor due to which no steps could be taken under CIR Process even after order has been passed by the Hon'ble NCLT. An application has been filed by Ms. Pooja Bahry before this Hon’ble Bench on 11<sup>th</sup> February, 2020 declaring her inability to accept the case and continue the role of Interim Resolution Professional. The said application was listed for consideration on 17<sup>th</sup> February, 2020 before this Hon’ble Bench and the order was reserved in this matter.

3. That the order reserved on 17<sup>th</sup> February, 2020 was pronounced by this Hon'ble Bench on 17<sup>th</sup> June, 2020 in which Ms. Pooja Bahry (IRP) was discharged from the powers and duties conferred as IRP and appointed Mr. Rajeev Lochan (hereinafter referred to as "the undersigned") having registration no. IBBI/IPA-002/IP-N00606/2018-19/11885 as Interim Resolution Professional (IRP) and was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016.
4. That no intimation has been received by the undersigned in respect of his appointment as IRP from the Operational Creditor and the said order was scrolled and downloaded through internet by the Interim Resolution Professional on 21<sup>st</sup> June, 2020. A Copy of an order dated 17.06.2020 is annexed as "**Annexure-1**".
5. That in compliance with Section 13, Section 15 and other applicable Sections of the Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 (hereinafter called 'Regulations'), a public announcement:
  - a. intimating to the General Public in respect of commencement of the Corporate Insolvency Resolution Process against M/s. Paramex Transformers Limited (Corporate Debtor), and
  - b. calling the Creditors of the Corporate Debtor to submit the proof of claims which was made on the 23<sup>rd</sup> June, 2020 in "Financial



Express” (English Edition) “Jansatta” (Hindi Edition) of Delhi, the State in which the Registered Office of the Corporate Debtor is situated.

The copies of Public Announcement are annexed as “**Annexure- 2**” **(Colly)**.

6. That the last date of submission of claim to the Interim Resolution Professional was 05.07.2020 but till that date no claim has been received by the undersigned not even Operational Creditor being an applicant had filed his claim due to which no Committee of Creditors has been constituted by the IRP as per section 21 (1) of Insolvency and Bankruptcy Code, 2016.
7. That on 31.07.2020 a claim in Form C has been received from Punjab National Bank (Financial Creditor) in response to the letter sent to the Bank on 18.07.2020 and 2.07.2020 respectively.
8. That in Compliance of Regulation 13(2) (d) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 a List of Creditors is enclosed as “**Annexure -3**”.
9. That in Compliance of Section 21(1) of Insolvency of Bankruptcy Code, 2016 read with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons)



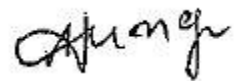
Regulations, 2016 report confirming the Constitution of Committee of Creditors is enclosed as “**Annexure -4**”.

10. It is prayed that this Hon’ble Tribunal may take this Status Report on its record.



**RAJEEV LOCHAN**  
**IBBI Regn. IBBI/IPA-002/IP-N00606/2018-19/11885**  
**Insolvency Professional & Valuer**  
**Interim Resolution Professional of**  
**M/s Paramex Transformers Limited**  
**Email-ID: [ip.paramex@gmail.com](mailto:ip.paramex@gmail.com)**  
**Mobile No. 9818034467**

Through



**ASHOK KUMAR JUNEJA**  
**(LL.B, FCS, ACMA, DBF, ADICA, M. COM)**  
**Mantrah Law House LLP**  
**Founder & Managing Partner**  
**Office: - 1203-1205, Vijaya Building,**  
**17 Barakhamba Road,**  
**Connaught Place, New Delhi-110001**  
**Phones: - (0091) 11-41563467**  
**Mobile: 9810532462**  
**Email id: ashokjuneja@gmail.com**

**Place: New Delhi**

**Date: 06.08.2020**



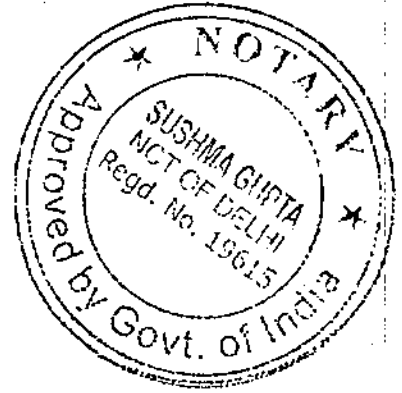
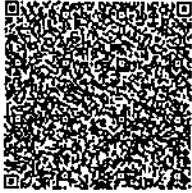
सत्यमेव जयते

## INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

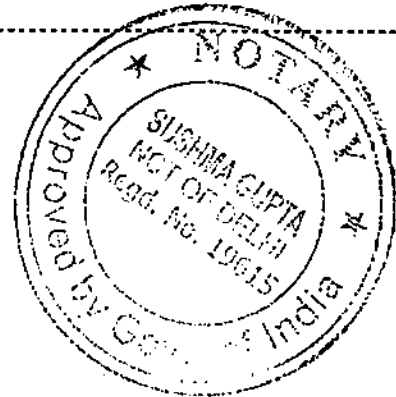
### e-Stamp

Certificate No.	: IN-DL64876570954283S
Certificate Issued Date	: 05-Aug-2020 03:45 PM
Account Reference	: IMPACC (IV)/ dl783903/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL78390337709768169035S
Purchased by	: RAJEEV LOCHAN
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: RAJEEV LOCHAN
Second Party	: Not Applicable
Stamp Duty Paid By	: RAJEEV LOCHAN
Stamp Duty Amount(Rs.)	: 10 (Ten only)



Please write or type below this line

This stamp paper forms  
an integral part of this  
Affidavit.



*R. Lohan*

#### Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shcllostamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

AT NEW DELHI, BENCH- VI

COMPANY PETITION NO. (IB)-1125/ND/2019

IN THE MATTER OF:

M/S SANTOSH ASSOCIATES

..... OPERATIONAL CREDITOR/APPLICANT

VERSUS

PARAMEX TRANSFORMERS LIMITED

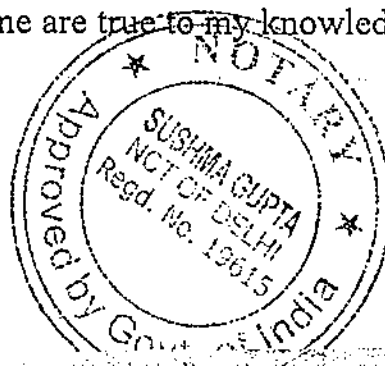
.....CORPORATE DEBTOR /RESPONDENT

AFFIDAVIT

I, Rajeev Lochan, aged about 52 years, S/o Shri O. P. Bhatnagar,  
R/o 243, 1<sup>st</sup> Floor, AGCR Enclave, Karkardooma, New Delhi-  
110092 do solemnly affirm and state as follows:

1) That I am the Interim Resolution Professional for the  
Corporate Debtor in the present matter and as such fully  
conversant with the fact of the case and hence, competent to  
file the present affidavit.

2) That I have gone through the contents of the accompanying  
Report for the constitution of Committee of Creditor and  
disclosures and the same are true to my knowledge. The same



*[Handwritten Signature]*

may be read as part and parcel to this affidavit for the sake of  
brevity.

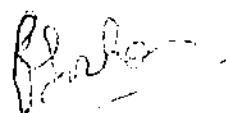


Deponent


**VERIFICATION**

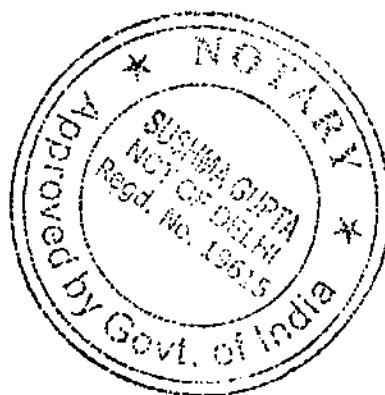
I further declare and verify on oath that the contents of this affidavit  
are true and correct and nothing material is concealed there from.

Verified at New Delhi on this \_\_\_\_ day of August, 2020.



Deponent

ATTESTED  
  
NOTARY PUBLIC  
NCT DELHI



05 AUG 2020

NATIONAL COMPANY LAW TRIBUNALNEW DELHI BENCHIB-1125(ND)2019In the matter of

M/s. Santosh Associates  
Having Registered Office at  
7, New Arya Nagar  
Delhi Meerut Road  
Ghaziabad-201003

.....Applicant

V/s

M/s. Paramex Transformers Limited  
Having Registered Office at  
G-9, First Floor, Lawrence Road  
Industrial Area, New Delhi - 110035

.....Respondent

SECTION: 9 of IBC, 2016Order delivered on: 17.06.2020CORAM

DR. P.S.N PRASAD, HON'BLE MEMBER (J)  
DR. V.K SUBBURAJ, HON'BLE MEMBER (T)

ORDER

In this case, the Petition U/s. 9 of the Insolvency and Bankruptcy Code, 2016 (the Code) filed by the Operational Creditor viz. 'M/s Santosh Associates (hereinafter as Applicant) against 'M/s. Paramex Transformers Limited ' (hereinafter as Respondent) was Admitted vide an order dated 26.11.2019 by this very Bench wherein 'Ms Pooja Berry

Certified True Copy



(IBBI/IPA-003/IP-N00007/2016-17/10063' was appointed as Interim Resolution Professional (IRP) and also confirmed as Resolution Professional (RP).

2. It is submitted that an application is filed by the IRP to get discharged from the powers and duties conferred as Resolution Professional appointed by this very Bench. Further it is submitted that due to lack of proper time and unsuitable medical and health conditions and also RP have been continuing as Liquidator in one matter and as Resolution Professional in five other matters declaring its inability to accept the case and continue the role of IRP.

3. Therefore the application filed by the IRP is therein approved and this bench further appoints the interim resolution professional ("IRP") named in the list provided by the IBBI, as Mr. Rajeev Lochan, Reg No: IBBI/IPA-002/IP-N00606/2018-19/11885 (email id: [csrajeevlochan@gmail.com](mailto:csrajeevlochan@gmail.com)) confirmed by this Bench. He shall take such other and further steps as are required under the statute, more specifically in terms of Section 15, 17 and 18 of the Code and file his report within 30 days before this Bench.

Certified True Copy



4. Further the applicant shall deposit a sum of Rs. 2 Lakhs to enable the IRP to meet the immediate expenses. The same shall be accounted for by the IRP and shall be reimbursed to the Applicant to be recovered as costs of the CIRP.



**V. K Subburaj**  
**Member(T)**



**(P. S. N Prasad)**  
**Member(J)**

Certified True Copy



**FORM A**  
**PUBLIC ANNOUNCEMENT (REVISED)**

**Annexure-2**  
**(Colly)**

12

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s PARAMEX TRANSFORMERS LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>PARAMEX TRANSFORMERS LIMITED</b>
2.	Date of incorporation of corporate debtor	01/09/2010
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies -Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31501DL2010PLC207752
5.	Address of the registered office and principal office (if any) of corporate debtor	G-9, First Floor, Lawrance Road, Industrial Area New Delhi-110035
6.	Insolvency commencement date respect of corporate debtor	<b>17th June, 2020</b> <b>Order scrolled and downloaded by IRP thorough internet on 21st June, 2020</b>
7.	Estimated date of closure of insolvency resolution process	14th December, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajeev Lochan IBBI/IPA-002/IP-N00606/2018-19/11885
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 243, 1st Floor, AGCR Enclave, New Delhi <b>Email ID:</b> csrajeevlochan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional,	<b>Address:</b> 1203, Vijaya Building, 17, Barakhamba Road, Connaught Place, New Delhi-110001 <b>Email ID:</b> ip.paramex@gmail.com
11.	Last date for submission of claims	<b>5th July, 2020</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:	a) <b>Relevant Forms:</b> Relevant forms can be downloaded from:- Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) <b>NA</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Paramex Transformers Limited on 17th June, 2020.

The creditors of Paramex Transformers Limited are hereby called upon to submit their claims with proof on or before 5th July, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Certified True Copy



**Sd/-**

**Rajeev Lochan**

**Interim Resolution Professional**

**Date: 22.06.2020**

**Place: New Delhi**

**In the matter of PARAMEX TRANSFORMERS LIMITED**

**Regn.No. : IBBI/IPA-002/IP-N00606/2018-19/11885**

## सार्वजनिक घोषणा (संशोधित)

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड कॉर्पोरेट व्यक्तियों हेतु दिवाला प्रस्ताव प्रक्रिया विनियमावली, 2016 के विनियम 6 के अधीन)

## पैरामैक्स ट्रांसफॉर्मर्स लिमिटेड के लेनदारों के ध्यानाकर्षण हेतु

## प्रासंगिक विवरण

1.	कॉर्पोरेट ऋणी का नाम	पैरामैक्स ट्रांसफॉर्मर्स लिमिटेड
2.	कॉर्पोरेट ऋणी के गठन की तिथि	01/09/2010
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट ऋणी गठित/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज - दिल्ली
4.	कॉर्पोरेट ऋणी की कॉर्पोरेट आइडेंटिटी संख्या/सीमित देयता पहचान संख्या	U31501DL2010PLC207752
5.	कॉर्पोरेट ऋणी के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजी. कार्यालय: जी-9, प्रथम तल, लॉरेस रोड, औद्योगिक क्षेत्र, नई दिल्ली-110035
6.	कॉर्पोरेट ऋणी के सम्बन्ध में दिवाला आरम्भ तिथि	17.06.2020 21.06.2020 को अंतरिम समाधान पेशेवर द्वारा इंटरनेट के माध्यम से स्क्रोल और डाउनलोड किया गया आदेश
7.	दिवालियापन संकल्प प्रक्रिया को बंद करने की अनुमानित तारीख	14.12.2020
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले इंसोल्वेंसी प्रोफेशनल का नाम व पंजीकरण संख्या	राजीव लोचन पंजीकरण संख्या: IBBI/IPA-002/IP-N00606/2018-19/11885
9.	अंतरिम समाधान पेशेवर का पता और ईमेल जो समिति के पास पंजीकृत हो	पता: 243, प्रथम तल, एजीसीआर एन्क्लेव, नई दिल्ली ईमेल: csrajeevlochan@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार, के लिए उपयोग किए जाने वाला पता और ई-मेल,	पता: 1203, विजय भवन, 17, बाराखम्बा रोड, कर्नाट प्लेस, नई दिल्ली- 110001 ईमेल: ip.paramex@gmail.com
11.	दावों के निवेदन की अंतिम तिथि	05.07.2020
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत लेनदारों की कक्षाएं, यदि कोई हों, अंतरिम संकल्प पेशेवर द्वारा निर्धारित	लागू नहीं है
13.	दिवालियापन पेशेवरों के नाम एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने जाते हैं (प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं है
14.	(क) प्रासंगिक फॉर्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	क) प्रासंगिक फॉर्म: कृपया नीचे वर्णित लिंक से डाउनलोड करें वेबलिंक: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> ख) लागू नहीं है

एतद्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण द्वारा दिनांक 17.06.2020 को पैरामैक्स ट्रांसफॉर्मर्स लिमिटेड के खिलाफ कॉर्पोरेट दिवालियापन प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया गया है।

पैरामैक्स ट्रांसफॉर्मर्स लिमिटेड लेनदार (क्रेडिटर्स) को 05.07.2020 तक या उससे पहले अपने दावों का सबूत प्रमाण सहित प्रस्तुत करने के लिए कहा जाता है, जो एंटी नं. 10 में उल्लिखित पते पर अंतरिम समाधान पेशेवर को देना है। वितीय लेनदार केवल इलेक्ट्रॉनिक साधनों के द्वारा दावों का सबूत प्रमाण सहित जमा करेंगे। अन्य सभी लेनदार पोस्ट द्वारा या इलेक्ट्रॉनिक माध्यमों द्वारा या व्यक्तिगत रूप से अपने-अपने दावों का सबूत प्रमाण सहित जमा कर सकते हैं।

दावों के संदर्भ में झूठे या भ्रामक सबूत प्रस्तुत करने पर जुर्माना देय होगा।


हस्ता. /—

(राजीव लोचन)

दिनांक: 22-06-2020

स्थान: नई दिल्ली

Certified True Copy



अंतरिम समाधान प्रोफेशनल्स

पैरामैक्स ट्रांसफॉर्मर्स लिमिटेड

पंजीकरण संख्या: IBBI/IPA-002/IP-N00606/2018-19/11885

**LIST OF CLAIMS RECEIVED & ADMITTED:**  
**M/S PARAMEX TRANSFORMERS LIMITED**

I. (i) List of claims received from Financial Creditors after due date of submission of claims i.e., 5<sup>th</sup> July, 2020 in Form C:

S.No	Name of Financial Creditor	Amount claimed by Financial Creditor			Amount admitted of Financial Creditor			Security Interest (if any)
		Principal	Interest	Total	Principal	Interest	Total	
1.	Punjab National Bank	3,98,62,783	5,36,560	4,03,99,343	3,98,62,783	5,36,560	4,03,99,343	As per Form C
<b>Total</b>								

(ii) Claims received from Financial Creditors but not yet verified: **NIL**

(iii) Claims received from Financial Creditors, but rejected: **NIL**

II. (i) List of claims received from Operational Creditors in Form B: **NIL**

(ii) Claims received from OCs after due date of submission of claims i.e., 5<sup>th</sup> July, 2020, but not yet verified: **NIL**

(iii) Claims received from Operational Creditors, but rejected: **NIL**

Certified True Copy





III. (i) List of claims of Employees or Workmen in Form D: **NIL**

(ii) Claims received from Employees or Workmen after due date of submission of claims i.e., 5<sup>th</sup> July, 2020, but not yet verified: **NIL**

(iii) Claims received from Employees or Workmen, but rejected: **NIL**



**RAJEEV LOCHAN**

**IBBI Regn. IBBI/IPA-002/IP-N00606/2018-19/11885**

**Insolvency Professional & Valuer**

**Interim Resolution Professional of**

**M/s Paramex Transformers Limited**

**Email-ID: [ip.paramex@gmail.com](mailto:ip.paramex@gmail.com)**

**Mobile No. 9818034467**

**Place: New Delhi**

**Date: 06.08.2020**

Certified True Copy



**Report Confirming the Constitution of Committee of Creditors of M/s  
Paramex Transformers Limited**

Sr. No	Name of Operational Creditors	Total	Voting Shares
1.	Punjab National Bank	4,03,99,343	100%
	<b>Total</b>	<b>4,03,99,343</b>	



**RAJEEV LOCHAN**

**IBBI Regn. IBBI/IPA-002/IP-N00606/2018-19/11885**

**Insolvency Professional & Valuer**

**Interim Resolution Professional of**

**M/s Paramex Transformers Limited**

**Email-ID: [ip.paramex@gmail.com](mailto:ip.paramex@gmail.com)**

**Mobile No. 9818034467**

**Place: New Delhi**

**Date: 06.08.2020**

Certified True Copy

